

MENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). Appointments to board level posts in public sector undertakings are made on the basis of suitability of individual candidates to the specific posts. As on 1.1.1993, the latest date for which information is available, the overall representation of scheduled castes and scheduled tribes in public sector undertakings was 18.55% and 7.71% respectively.

[*Translation*]

Victims of Bhopal Gas Tragedy

5124. DR. CHATTRAPAL SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some employees of the Accountant General, Madhya Pradesh, staying temporarily at Bhopal were also among the victims of Bhopal Gas Tragedy;

(b) if so, the number of such employees;

(c) whether the Bhopal Gas Tragedy Relief and Rehabilitation Department has refused the registration of these employees;

(d) if so, the reasons therefor; and

(e) the steps taken by the Union Government to have compensation paid to these employees by the Bhopal Gas Tragedy Relief and Rehabilitation Department, Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN

THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (e). More than 6 lakh claims have been filed and no office-wise list of claimants is being maintained. The claims cases are being adjudicated and compensation paid according to the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985. All the victims of the Bhopal Gas Leak disaster are eligible for getting the compensation.

Nehru Rozgar Yojana

5125. SHRI BHEEM SINGH PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have reviewed the performance of the Nehru Rozgar Yojana in Madhya Pradesh during the last three years;

(b) if so, the details thereof;

(c) whether any shortcomings have been noticed in its implementation;

(d) if so, the reasons therefor;

(e) the amount spent on the Yojana during the period; and

(f) the steps taken to simplify the procedure of obtaining the loan from banks under the yojana?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). The